

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.14
I.A. Nos.479/2022 & 97/2024 in
C.P. (IB) No.155/BB/2022

IN THE MATTER OF:

State Bank of India	...	Petitioner
Vs.		
Mr. Dhruva Talwalkar	...	Respondent

Order under Section 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Mrs. Chitra Nirmala
For the Respondent	:	Proxy Counsel

ORDER

1. Heard the learned Counsels for the Parties.
2. The Ld. Proxy Counsel for the Respondent seeks short accommodation on the ground that the arguing Counsel is not available today.
3. List the matter on **09.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)